

**News Broadcast about the Marriage of Vyjantimala**

6267. SHRI JUGAL MONDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the All India Radio made any mention of the marriage of film actress Vyjantimala in its broadcasts; and

(b) if so, on how many occasions such broadcast was made and the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) In the news bulletin of the morning of March 11. The item was of general interest to the listener.

**Research Work Entitled 'Asian Drama'**

6268. SHRI DURAIRASU:  
SHRI MAYAVAN:  
SHRI K. SUBRAVALU:  
SHRI KAMALANATHAN:  
SHRI DEIVEEKAN:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have seen the research work entitled 'Asian Drama: An inquiry into Poverty of Nations' by the Swedish economist, Mr. Myrdal; and

(b) the action Government propose to take in the light of the study?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Government will formulate its views after studying the book.

**Censorship of Indian Films**

6269. SHRI B. K. DASCHOWDHURY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number and names of Hindi films in which the censoring authority refused permission for screening in India during the last three years;

(b) the number and names of films where the Film Censor Board re-censored the film during the above period;

(c) whether any complaints have been received against some films; and

(d) if so, the number of complaints and the action taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Only one film "Aayega Aanewala" (Hindi) was refused certificate in the year 1967. No other Hindi picture was refused certificate during 1965-66.

(b) No Hindi films were re-censored during the last three years.

(c) Yes Sir, there had been some complaints in respect of certain certified Hindi films but they were mostly of a general nature.

(d) The procedure is that whenever a complaint appears to be of a specific nature, the record of proceedings in respect of the film complained against is examined to ascertain whether there is any violation of the Directions provided under the censorship regulations. Comments of the Central Board of Film Censors are called wherever necessary. Re-certification has been provided for under the existing regulations but, during the period 1965 to 1967, no Hindi film was re-certified.